

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

116. I.A. 4666/2023

In C.P.(IB)-4278(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)

SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **31.01.2024**

NAME OF THE PARTIES: Rajasthan Patrika Private Limited

V/s.

Topaki Media Private Limited.

SECTION 9 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 4666/2023

Mr. Shyamsundar Dhanuka for RP. Adv Abhishek Pagare i/b Dakshita Garg for R-1 and R-2.

This is an application under section 19(2) of IBC filed by RP. Counsel for R-1 and R-2 submits that the reply could not be filed because they are not made respondents in the application. Ld. Counsel for the Applicant submits that, he has pursued with the registry for addition of the respondents' name and the same is pending on the part of the registry. Registry is directed to allow addition of the names of Respondents in the above application to enable them to file Reply. Let Reply be filed within three weeks.

List on **04.03.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)

//NSW//